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ITEM NO.27

COURT NO.3

SECTION IVB

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Diary No(s). No(s).
20529/2015

(Arising out of impugned final judgment and order dated 26/02/2015
in CWP No. 6795/2002 passed by the High Court Of Punjab & Haryana
At Chandigarh)

CHB AND ORS.

Petitioner(s)

VERSUS

UJJAL SINGH SAHNI (DECEASED) THR. LEGAL HEIRS AND ORS.Respondent(s)
(office report for directions)

Date : 08/05/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
[IN CHAMBER]

For Petitioner(s) Mrs. Rachana Joshi Issar, Adv.

Ms. Vandana Mishra, Adv.

Mr. Syed Asif Iqbal, Adv.

Ms. Srujana Suman Mund, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioners seeks permission
to withdraw the special leave petition. Permission is
granted. The special leave petition is dismissed as
withdrawn.

(DEEPAK MANSUKHANI) (SUMAN JAIN)

AR-cum-PS Court Master